

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**32. M.A.060/00251/2015 IN
O.A. No.060/00744/2014**

(P.K. KHANNA Vs. U.O.I)

27.05.2015

Present: Sh. Karnail Singh, counsel for the applicant.
Ms. Jyoti Choudhary, counsel for the respondents.

1. Learned counsel for the respondents seeks time to file response to the M.A.
2. List on 22.07.2015.

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**(UDAY KUMAR VARMA)
MEMBER (A)**

JK
**(SANJEEV KAUSHIK)
MEMBER (J)**

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Response to the
M.A. has not
been filed

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CHANDIGARH BENCH, CHANDIGARH

6. Today, no counsel has appeared for respondents even though the matter was called thrice nor any reply has been filed till date.
7. Considering the non-appearance of counsel for the respondents, we can order the Divisional Railway Manager, Northern Railway, Ambala to remain present in court on the next date of hearing for a clarificatory response as there is an allegation of misrepresentation levelled against him but in the interest of justice and fair play, we direct Lakhinder Bir Singh, Nodal officer of Railway, who is present in court to appear in this matter and apprise the concerned quarter. Either the concerned authority may instruct any advocate to appear in this matter on the next date of hearing or DRM, Ambala would come present in court on the next date of hearing to explain the reasons qua the allegation made in the MA.
8. List on 27.07.2015.

(UDAY KUMAR VARMA)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

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